## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI

## (APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH) (Ins) No.42 of 2021</u> (Under Section 61(1) of the Insolvency and Bankruptcy Code 2016) [Appeal arising out of the Impugned Order dated 28.01.2021, passed in MA/205/KOB/2020, passed by the Ld. National Company Law Tribunal, Kochi Bench, Kerala]

# In the matter of:

Bijoy Prabhakaran Pulipra. Resolution Professional PVS Memorial Hospital Private Limited Ground Floor TC – 11/789(1), Plamoodu- Nalanda Junction Road, Nanthancode, Kowdiar.P.O, Kerala- 695003 Email: <u>bijoy@artismc.com</u>

...APPELLANT

V.

State Tax Officer (Works Contract) SGST Department, Kerala State, 02<sup>nd</sup> Floor Clas Tower, Old Railway Station Road, Kargil Lane Ernakulam- 682018

...RESPONDENT

Present:

For Appellant: Mr. Bijoy Prabhakaran Pulipra [PCS – Insolvency Professional]

#### <u>ORDER</u>

### (VIRTUAL MODE)

Heard Mr. Bijoy P. Pulipra, Practicing Company Secretary -Insolvency Professional appearing for the Appellant.

At this stage, Mr.Pradeep Joy, Learned Counsel representing Successful Resolution Applicant seeks permission from this Tribunal to file an 'Interlocutory Application' [seeking to implead as an 'Intervenor' in the main Company Appeal] and accordingly, he is permitted to file the said 'Interlocutory Application' on or before 01.06.2021 before the 'Office of the Registry' [through e-filing and in the form of Hard Copy] and also to serve the copy of the same to the Appellant, well in advance, before the next date of Hearing.

It is open to the Appellant to file Reply/Response/Counter to the said interlocutory application [through e-filing and also through Hardcopy before the `Office of the Registry'] and copy of the same shall be served to the Learned Counsel for the `Intervener' well in advance, before the next date of hearing.

Let notice be issued to the Respondents through Speed Post returnable by 03.06.2021. Let the requisite together with Process Fee, be filed within three days from today before the 'Office of the Registry'. If the Appellant provides e-mail address of the Respondent then, notice may also be issued to the Respondent by that mode. The Appellant is required to provide the Mobile No.(s) of the Respondent.

The 'Office of the Registry' is directed to list the matter on 03.06.20201.

[Justice Venugopal M] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

29.4.2021 SE